

(b) if so, the reaction of the Government thereto;

(c) the number of bonded child labour released during the last three years, year-wise; and

(d) if so, the steps taken or proposed to be taken to eliminate bonded labour in India?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) and (b). The Convention No. 29 concerning forced labour was discussed by the Committee on Application of Standards at 81st Session of International Conference held at Geneva in June, 1995. The Committee urged the Government to spare no efforts to institute the necessary measures for elimination of child labour and bonded labour. The full factual position regarding the various constitutional, legal and administrative measures taken in pursuance to the highest priority all along accorded by the Government to the total eradication of bonded labour system throughout the country has been fully conveyed to the Committee.

(c) A total number of 1,524 bonded child labour have been identified and rehabilitated in eight different States as reported by the respective State Governments.

(d) The Government have accorded the highest priority to total eradication of the bonded labour system throughout the country. The identified bonded labourers are rehabilitated in a time bound manner and the position is closely monitored by the Government, both at the Central and State level. Under a Centrally Sponsored Scheme taken up since 1978, assistance is provided to the State Governments on 50:50 basis for rehabilitation of identified bonded labourers. The quantum of financial assistance under the scheme for rehabilitation of each bonded labour has been increased from Rs. 6,250/- to Rs. 10,000/- since 1.4.1995. In addition, the State Governments have been advised to suitably dovetail the assistance available under the Centrally Sponsored Scheme with the funds available under the various anti-poverty programmes in order to pool the resources for effective rehabilitation of identified bonded labour. Some States like Andhra Pradesh give over-riding preference to bonded child labourers in admitting them in Ashram Schools/ Residential Schools etc. where they are provided with facilities to study.

[Translation]

126 Industrial Training to Women

208. SHRI JAI PRAKASH AGARWAL : Will the Minister of LABOUR be pleased to state :

(a) the institution-wise details of the financial assistance provided for imparting industrial training

to women in Delhi during the last three years and as on date;

(b) whether the Government have also received some complaints about misutilisation of the above financial assistance;

(c) if so, the details thereof;

(d) whether any monitoring group is proposed to be set up for the purpose; and

(e) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) Three ITIs under the Department of Training & Technical Education, Govt. of Delhi are imparting Industrial Training to Women. Institution-wise details of expenditure incurred during the last three years, is as follows :

S. No.	Name of ITI	Year-wise Expenditure (in Rupees)		
		1993-94	1994-95	1995-96
1.	ITI, Siri Fort	5341152	4788358	6098292
2.	ITI, Jaffarpur	1745687	2073333	2352850
3.	ITI, Morigate	1802000	1992309	2216049

(b) to (d). Govt. of Delhi has reported that they have not received any complaint regarding misutilisation of financial assistance given to Women ITIs and also that they do not propose to set up any monitoring group for the purpose.

(e) Does not arise in view of the reply furnished above.

Expansion of TV Network in Karnataka

209. SHRI S.D.N.R. WADIYAR : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government have taken any action for expansion of TV network in Karnataka;

(b) if so, the target set during the Eighth Five Year Plan in this regard; and

(c) the progress made as on date?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (c). Yes, Sir. With a view to further strengthen TV service in Karnataka, a Programme Generation Facility (PGF) Centre and 12 TV transmitters of varying powers have already been commissioned into service as a part of the

Eighth Five Year Plan schemes of Doordarshan. In addition, 18 TV transmitters of varying powers are under implementation/envisaged to be set up in the State, subject to availability of resources and other infrastructural facilities. As implementation of such schemes involves various activities like approval by the competent authority, acquisition of site, frequency clearance, construction of building and tower and procurement of equipment, etc., these schemes are at various stages of implementation.

A.I.R. Station, Asansol

210. SHRI HARADHAN ROY : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Government propose to start AIR station at Asansol, West Bengal during the current year; and

(b) if so, the time by which it is likely to be made operational?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b). A relay centre with 6 KW FM transmitter and receiving facilities at Asansol is expected to be ready for commissioning by August, 96.

[Translation]

Welfare Schemes in Tribal Areas

211. DR. RAMESH CHAND TOMAR : Will the Minister of WELFARE be pleased to state :

(a) the details of the welfare schemes introduced by the Union Government in the tribal areas;

(b) since when the above schemes are being implemented;

(c) whether all these schemes have achieved their targets;

(d) if so, the details thereof;

(e) whether the Government propose to review such schemes; and

(f) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b). Details of schemes and year of introduction are indicated in the attached statement.

(c) and (d). Yes, Sir. During the last 3 years, an amount of Rs. 1223.43 crores was released under various schemes against the total budget provision of Rs. 1224.60 crores.

(e) and (f). The schemes are reviewed every year at the time of Plan discussions with the Planning Commission. It has also been decided to set up a Commission under Article 339 (1) of the Constitution to review strategies for tribal development.

STATEMENT

S.No.	Name of the Scheme	Year of introduction
		Five
1.	Girls Hostels for Scheduled Tribes	III Year Plan
2.	Boys Hostels for Scheduled Tribes	1989-90
3.	Ashram Schools in TSP Areas	1990-91
4.	Educational Complex in Low Literacy Pockets for ST Girls	1993-94
5.	Grant-in-aid to Voluntary Organisations for STS	1953-54
6.	Vocational Training in Tribal Areas	1992-93
7.	Research & Training	
	(i) Grants to TRIs and Award to Research Fellowships	1979-80
	(ii) Supporting Projects of All India or Inter-State nature	
8.	Grants-in-aid to State Tribal Development Cooperative Corporations	1992-93
9.	Grants-in-aid to TRIFED/ Price Support to TRIFED	1987
10.	Special Central Assistance for TSP	Vth Five Year Plan
11.	Grants Under Article 275 (1) of the Constitution	1974-75